

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 242 OF 2017

Dated: 27th September, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

Indian Wind Power Association (IWPA)

... Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Kumar Mihir
Mr. Abhishek Raj

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1
Mr. Anand K. Ganesan
Ms. Neha Garg for R-2

ORDER

Admit. Learned counsel for the respondents seek four weeks time to file reply. They may file the same on or before 26.10.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **05.12.2017.**

**(I. J. Kapoor)
Technical Member**

ts/tpd

**(Justice Ranjana P. Desai)
Chairperson**